GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 2412 TO BE ANSWERED ON 14TH DECEMBER, 2015

EXPORT OF MARINE FOOD

2412(H). SHRI AJAY MISRA TENI: SHRI HARISHCHANDRA CHAVAN:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- a) the quantity and value of marine food exported to the countries during the last three years and the current year, year and item-wise;
- b) whether the United States (US) is a prime destination for export of marine food and if so, the details thereof;
- c) whether the US has put certain conditions on the import of marine foods from India and if so, the details thereof;
- d) the details of the assistance/subsidy provided by the Government to the exporters of marine food and spices; and
- e) the steps taken by the Government to boost exports of marine food and spices to foreign countries especially african countries?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण)(स्वतंत्र प्रभार)
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

(a) The quantity and value of marine products exported during the last three years:

YEAR	Quantity in M T	Value in Rs.Crore	US \$ Million
2012-13	928215	18856.26	3511.67
2013-14	983756	30213.26	5007.70
2014-15	1051243	33441.61	5511.12
2015-16*	410971	14150.61	2220.57

^{*}Provisional April-September 2015.

The Market wise & Item wise export of marine products from India during the last three years are given in **Annexure – I.**

(b) Yes, USA is the single largest market for marine products with a share of 26.46% in value terms. Export of marine products to USA for the last three years is given below.

Export of Marine Products to USA

Year	Quantity in MT	Value in Rs. Crore	US \$ Million
2012-13	92447	4,026.48	747.45
2013-14	110880	7,744.67	1,286.04
2014-15	129667	8,830.12	1,458.24
2015-16*	84005	4596.75	723.04

^{*}Provisional April-September 2015

- (c) Yes, import of marine products are subject to import regulations and inspections of US FDA. A foreign facility (plant) is also required to be registered by US FDA under Food Safety Modernisation Act (FSMA). HACCP implementation by the manufacturer is a primary requirement for export of marine products. The main issues faced by the Indian exporters while exporting to USA are Anti Dumping Duty (ADD) on export of Indian Shrimp and Target dumping and zeroing. A detailed note is enclosed as **Annexure II.**
- (d) The details of Financial Assistance / subsidy provided by Government to the exporters of Marine Foods and Spices is given in **Annexure III & Annexure IV** respectively.
- (e) India is exporting to 25 African nations. In order to promote Indian seafood export to Africa, the following steps were taken:-
 - (i) A trade delegation from MPEDA visited Mauritius during 21-24 February 2011 to explore the possibility of increasing export to Mauritius. Delegation stressed on the requirement of joint ventures in fish processing, oceanic fishing & aquaculture between India & Mauritius.
 - (ii) MPEDA participated in the 'SAITEX' fair conducted at South Africa during 21st to 23rd June 2015 at Johannesburg to promote Indian Seafood.
 - (iii) MPEDA is exploring new markets for marine products in Nigeria, Benin, Cameroon & Chad. MPEDA is also supportive of mounting a trade delegation to these African countries.
 - (iv) MPEDA has established 3 residue control Laboratories, 19 ELISA labs for primary screening of raw materials and 21 outposts to cater the sampling requirements.
 - (v) MPEDA also conducts HACCP training programmes for facilitating HACCP implementation by the processing plants.
 - (vi) Awareness programmes are also conducted by NETFISH and NaCSA to improve quality at primary production level.

(vii) MPEDA is operating various financial assistance schemes for boosting the export of marine food to various countries including the African countries.

Government through the Spices Board is implementing various export development and promotion programmes for boosting the export of spices and spice products to the countries including African countries. The major schemes implemented by the Spices Board are as under:-

- (i) support exporters to adopt high tech processing technologies and also to upgrade existing processing facilities for high end value addition.
- (ii) Support for quality certification and establishment of in-house labs
- (iii) Research on new applications of spices & new product development
- (iv) Promotion of Indian Spice Brand abroad
- (v) Setting up of infrastructure for common cleaning, grading, processing, packaging, storing facilities (Spices Park) in major spice growing/marketing centres.
- (vi) Promotion of organic spices
- (vii) Participation in international fairs and exhibitions
- (viii) Quality evaluation and control of spices for export.

Annexure - 1

ITEM WISE EXPORT OF MARINE PRODUCTS (2012-13 - 2014-15)					
Q: Quar	ntity in	M T, V: Value	e in Rs. Crore	e, \$: US Dolla	r Million
Item		2012-13	2013-14	2014-15	Apr-Sept 2015*
Fr. Shrimp	Q:	228620	301435	357505	196248
	V:	9706.36	19368.30	22468.12	10320.87
	\$:	1803.26	3210.94	3709.76	1622.64
Fr.Fish	Q:	343876	324359	309434	79722
	V:	3296.86	4294.81	3778.5	1171.76
	\$:	617.59	708.63	619.66	181.92
Fr.Cuttlefish	Q:	63296	68577	82353	21499
	V:	1354.28	1386.98	1833.21	517.57
	\$:	251.54	228.13	300.69	80.57
Fr. Squid	Q:	75387	87437	69569	37816

	V:	1378.08	1731.97	1275.25	692.57
	\$:	256.90	284.60	209.84	107.85
Dried items	Q:	72953	67901	70544	9600
	V:	819.90	998.00	1010.16	226.43
	\$:	152.81	167.89	165.52	35.56
Live items	Q:	4373	5080	5488	2145
	V:	197.89	281.85	301.51	116.26
	\$:	36.82	46.70	49.62	18.27
Chilled items	Q:	26868	19755	31404	16100
	V:	537.11	527.84	635.93	340.95
	\$:	99.87	88.48	104.71	53.70
Others	Q:	112841	109212	124947	47840
	V:	1565.78	1623.50	2138.94	764.19
	\$:	292.86	272.34	351.31	120.07
Total	Q:	928215	983756	1051243	410971
	V:	18856.26	30213.26	33441.61	14150.61
	\$:	3511.67	5007.70	5511.12	2220.57

MARKET WISE EXPORT OF MARINE PRODUCTS FOR THREE YEARS

Q: Quantity in Tons, V: Value in Rs. Crores, \$: USD Million

		-				
Country		2012-13	2013-14	2014-15	(%)	Share %
JAPAN	Q:	76648	71484	78772	10.20	7.49
	V:	1,999.59	2,463.83	3,040.26	23.40	9.09
	\$:	372.57	410.95	502.29	22.23	9.11
USA	Q:	92447	110880	129667	16.94	12.33
	V:	4,026.48	7,744.67	8,830.12	14.02	26.41
	\$:	747.45	1,286.04	1,458.24	13.39	26.46
EUROPEAN UNION	Q:	158357	174686	188031	7.64	17.89
	V:	4,176.42	6,129.69	6,715.58	9.56	20.08
	\$:	777.41	1,013.28	1,106.67	9.22	20.08
CHINA	Q:	87776	75783	59519	-21.46	5.66
	V:	1,444.86	1,766.72	1,349.00	-23.64	4.03
	\$:	269.47	293.12	221.44	-24.45	4.02
SOUTH EAST ASIA	Q:	340944	380061	409931	7.86	38.99
	V:	4,357.28	8,046.59	8,620.85	7.14	25.78
	\$:	811.80	1,320.95	1,416.82	7.26	25.71
MIDDLE EAST	Q:	41419	58040	64608	11.32	6.15
	V:	1,113.34	1,599.37	2,020.86	26.35	6.04
	\$:	209.26	272.65	333.10	22.17	6.04
OTHERS	Q:	130623	112823	120716	7.00	11.48
	V:	1,738.29	2,462.40	2,864.93	16.35	8.57
	\$:	323.71	410.71	472.56	15.06	8.58
TOTAL	Q:	928215	983756	1051243	6.86	100
	V:	18856.26	30213.26	33441.61	10.69	100
	\$:	3511.67	5007.70	5511.12	10.05	100

Main issue faced by Indian Exporters to United States

1. ANTI-DUMPING DUTY ON EXPORTS OF INDIAN SHRIMP TO USA:

Based on the representations of Southern Shrimp Producers Alliance, the association of local shrimp producers in USA, the US DOC after its investigation has initiated anti-dumping duty on shrimp imports from India since 2004. They had contended that India was selling shrimp to USA at a price lower than that to any other country. The initial anti dumping duty imposed was 10.17%. This was reviewed subsequently. Every year there is an Administrative Review on the duty to be collected and so far 9 administrative reviews have been conducted. The country average duty applicable to the initial respondents after each review given below:

Administrative Review	Country average ADD (%)	Review period
1 st Administrative Review	7.22	04/08/2004 to 31/01/2006
2 nd Administrative Review	1.69	01/02/2006 to 31/01/2007
3 rd Administrative Review	0.79	01/02/2007 to 31/01/2008
4 th Administrative Review	2.67	01/02/2008 to 31/01/2009
5 th Administrative Review	1.69	01/02/2009 to 31/01/2010
6 th Administrative Review	2.51	01.02.2010 to 31.01.2011
7th Administrative Review	3.49	01.02.2011 to 31.01.2012
8 th Administrative Review	2.49	01.02.2012 to 31.01.2013
9 th Administrative Review	2.96	01.02.2013 to 31.01.2014

The USITC after its Sunset Review voted to continue ADD for another 5 years.

Targeted dumping and zeroing:

US DOC started using the process of targeted dumping analysis by following the Alternative comparison methodology and applying the process of zeroing during the 7thand 8th administrative reviews, due to which the dumping margin was imposed to the mandatory respondents and other un-reviewed respondents as follows.

AR Period	Margin for mandatory respondents	Margin for others
AR 8	1.97 & 3.01%	2.49%
AR 9	2.63 & 3.28%	2.96%

This would have been significantly low or even zero, if the targeted dumping measures and zeroing were not introduced in the above mentioned AR's.

Annexure - III

Details of Assistance/Subsidy provided by MPEDA

	2013-14		20 ⁻	14-15
Name Of Scheme	Amount Of Financial Assistance	No. Of Beneficiaries	Amount Of Financial Assistance	No. Of Beneficiaries
Sea Freight Assistance	636.04	69	789.45	66
Developmental Assistance For Ornamental Fishes	17.96	8	17.62	5
Group Insurance Scheme	10.81	21631	6.93	13866
Installation Of Insulated Fish Hold And Ice Making Machine	95.93	131	117.71	248
Assistance For Conversion Of Existing Fishing Vessel To Tuna Long Liners	83.48	33	0	0
Technology Up gradation Scheme For Marine Products	736.94	9	1066.44	15
Setting Up Of Large Cold Storages (Lcs)	247.33	9	255.43	13
Acquisition Of Refrigeration Trucks/Containers	3.5	1	3.5	1
Creation Of Basic Facilities (New) For Chilled Fish/ Chilled Tuna	0	0	17.14	2
Insulated Fish Boxes	32.86	1114	33.24	544
Setting Up Of Modern Ice Plants	8.35	1	0	0
Quality Control (Pre Processing & Mini Lab)	59.598	16	67.2	17
Establishment Of Hatchery	12	2	30	5
New Farm Development	65.42	136	112.15	122
Effluent Treatment System	18.87	14	12	8
PCR Labs	35.38	10	27.43	8
Aqua Farmers Societies	18	9	11.5	8
Establishment Of Nursery	0	0	6.16	3
Traditional Farms/ Padasekharams	2.45	1	0	0
Organic Aqua Farming	24.18	102	5.01	13
Ornamental Fish Breeding Units.	248.11	64	201.64	45
Extension	2.5		20.03	
Total	2359.70	23360	2800.58	14988

Annexure IV Statement with regard to assistance/subsidy provided by the Government to the exporter of Spices:

Component	Scale
23	assistance
Information Providence	000/ -1.1
Infrastructure Developme	33% of to cost infrastructure development export excluding subject maximum of 1 lakh for gene areas and 50% the cost or Rs. 2 lakh for NE Regiand special areas
Trade Promotion	Up to F 50,000 p exporter per ye for sendi business sampl abroad
Product Development Research	50% of t cost subject to maximum of Rs. lakh per beneficia during the Pl period.
Spice Processing in N	33% of to cost of all types processing facilitics subject to maximum of Rs. lakhs peneficiary durithe Plan period.
Market Study Abroad	100% of t cost is met fro Board's budget.
Promotion of Indian spi brands	Interest fr loan coveri 100% slotting/listing fr and promotion measures for t first year and 100

	of all promotion measures will given by the Boar
Participation International Fairs/Meetings/Seminars/Traini	Reimburse 50% of the airfa (economy excursion class subject to maximum of F 60000/- for Indi Spices Logo/Spi House Certificat holders and F 40000/- for holder of regd. Brand a Organic certification per exporter preserved.
